



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 03/12/2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/1324/2019
PETITION NUMBER : IBA/893/2019
NAME OF THE PETITIONER(S) : M S SANKAR (IRP)
(JRT AGROMIN TRADING PVT LTD)
NAME OF THE RESPONDENT(S) :
UNDER SECTION : 12A OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	V. Manivannan	Counsel for Applicant	
2.	Jr. M. S. Sankar	IRP	

(5)

[MA/1324/2019 in IBA/893/2019]

ORDER

It is an application filed by the IRP based on Form-FA filed by the Applicant in IBA/893/2019 before constitution of CoC, on this Bench being satisfied that this withdrawal is in compliance with Regulations 30A(1)(a) r/w.3 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Rules, 2016, this MA/1324/2019 is hereby **allowed by dismissing** the IBA/893/2019 **as withdrawn**.


(S.VIJAYARAGHAVAN)
Member (Technical)


(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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